

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 18th of Aug, 2023

S.O 432 In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Kathua

S.No	Name of the Officer S/Shri	Present place of posting
1.	Sherya Sharma, Jr. JKAS	Tehsildar Hiranagar
2.	Aana Jamwal, Jr JKAS	Tehsildar HQ Kathua
3.	Predhyum Atri, Jr JKAS	Tehsildar Dinga Amb
4.	Sagar Vishav, Jr JKAS	Tehsildar Basohli

By Order of the Government of Jammu and Kashmir.


Sd/-
(Achal Sethi)
Secretary to Government

No.Law/Powr/01/2023-10

Dated: - 18-08-2023

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Administrative Secretary, Revenue Department
- 4) Deputy Commissioner, Kathua. This is with reference to his letter No. DCK/Adm/2023-24/1332-1333 dated 16-8-2023.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) SO section, Department of Law, Justice and Parliamentary Affairs.
- 7) Incharge Website
- 8) Concerned Officer.


(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A.

